

Extra No. 13

વાર્ષિક લવાજમનો દર રૂ. ૩૫૦૦/-



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LVII]

THURSDAY FEBRUARY 25, 2016/PHALGUNA 6, 1937

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

The following Bill Which was introduced on the 25th February 2016 by Shri

GUJARAT BILL NO. 13 OF 2016

THE GUJARAT DEVELOPMENT OF SAGARKHEDU BILL, 2016.

A BILL

to provide for development of Sagarkhedu.

It is hereby enacted in the Sixty-seventh Year of the Republic of India as follows:-

- (1) This Act may be called the Gujarat Development of Sagarkhedu Bill, *Short title and commencement.* 2016.
- (2) It shall come into force at once.

Definitions 2. In this Act, unless the context otherwise requires, —

- (a) “G.P.S.” means Global Positioning System based on space-navigation system that provides location and time information and weather conditions.
- (b) “Sagarkhedu” means the person living at sea shore and who is wholly depending on and engaged in fishing activity for his livelyhood.
- (c) “Scheme” means the various schemes framed by the State Government from time to time for the purpose of this Act.

Training.

3. Every Sagarkhedu shall be duly offered ample opportunity for the training in the follow sphere of his work, namely :-

- (i) Fishing in the high sea.
- (ii) Use of G.P.S.
- (iii) Use of map and distance measuring devices.
- (iv) Use of life saving devices.
- (v) Use of hem radio and different communication devices.
- (vi) any other training as may be provided from time to time by the Government.

Help.

4. State Government shall provide to the Sagarkhedu help in cash or in kind for the following items, namely :-

- (i) in purchase of electronics and solar instruments.
- (ii) in purchase of life saving devices.
- (iii) in purchase of modern fishing nets.
- (iv) in updating or upgrading their fishing boats.

5. State Government shall also provide help for education, medical treatment, shelter, and livelihood to the family members of the Sagarkhedu who is missing, captured by other country or died during fishing at sea. *Care of family.*
6. State Government shall frame various schemes for the Welfare of Sagarkhedu. *Schemes etc.*

STATEMENT OF OBJECTS AND REASONS

State of Gujarat has largest sea shore in the nation. It comprise of about more than 1600 km. The population on this immediate sea shore is mainly engaged in fishing activity for their livelihood. They are earning their bread even at the cost of their life, health and family. It is desirable that State Government take some concrete welfare measures for them.

This Bill provides for the same.

Gandhinagar
Dated the 1st February, 2016

PIYUSH DESAI
M.L.A.

Financial Memorandum

Clauses 3, 4 and 5 provides for training, help and certain types of special care for Sagarkhedu. These provisions if invoked may incurred expenditure from the Consolidated Fund of State. An estimate of recurring or non-recurring expenditure is not possible.

Gandhinagar
Dated the 1st February, 2016

PIYUSH DESAI
M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause (6) empowers the State Government to frame various schemes for the welfare of Sagarkhedu.

The delegation of Legislative powers as aforesaid is necessary and of normal character.

Gandhinagar
Dated the 1st February, 2016

PIYUSH DESAI
M.L.A.

Gandhinagar
Dated the 25th February, 2016

D. M. PATEL
Secretary,
Gujarat Legislative Assembly